vessels and not over the demand mentioned in the question. This affected loading and unloading operations on some ships including food ships.

(b) The strike was called off from the first shift on the 26th June, 1966 following a settlement reached through the good offices of the Regional Labour Commissioner (Central), Madras.

(c) The Union precipitated matters by launching a strike without notice in contravention of an agreement reached in December, 1964 not to protest against recruitment of 'C' category labour upto a maximum of 750, despite the fact that full quota in the state : 'C' category had not been filled. The responsibility for the strike thus lay squarely on the Union.

AREAS UNDER IMPROVED VARIETIES OF SEEDS

24. SHRI R. K. BHUWALKA ; Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state the total acreage proposed to be placed under improved varieties of seeds for wheat and paddy alongwith the names of the areas where the programme is proposed to be taken up during 1966-67?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA) : A statement is attached. [See Appendix LVII, Annexure No. 2.]

AGREEMENT WITH BURMA FOR RICE

25. SHRI MAHAMMED HANEEF: Will the Minister of FOOD, AGRICUL-TURE, COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to state :

(a) whether the Government of Burma have agreed to supply 80,000 tons of rice during the next few months in addition to 3 lac tons of rice supplied to India this year; and

the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, DEVELOPMENT AND COMMUNITY CO-OPERATION (SHRI P. GOVINDA MENON): (a) Yes, Sir.

(b) The price of rice is payable in Pounds sterling. The shipment of the rice is to be completed by the end of December, 1966.

ALLOTMENT OF ELECTION SYMBOL TO JHAR-KAND PARTY IN BIHAR

26. SHRI NIRËN GHOSH: SYED NAUSHER ALI:

Will the Minister of LAW be pleased to

(a) whether the Chief Election Commissioner has allotted any election symbol to the Jharkand Party in Bihar;

(b) whether any dispute has been brought to his notice regarding the leadership of the Jharkand Party; and

(c) if so, what decision has been taken by the Chief Election Commissioner in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW (SHRI C. R. PAT-(a) The Jharkand TABHI RAMAN): party is recognised by the Election Commission in the State of Bihar and allotted a reserved symbol.

(b) There is a dispute not only as regards the present leadership of this party but also as regards its existence as a separate political party. It is claimed that the party has merged in the Indian National Congress.

(c) The Commission has made some enquiries in the matter but has not yet come to a decision.

VOTERS LIST OF SILCHAR WEST CONSTI-TUENCY

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27. SHRI NIREN GHOSH : SYED NAUSHER ALI:

Will the Minister of LAW be pleased to state :

(a) whether it is a fact that the voters list of Silchar West Constituency for the next General Elections has been published (b) if so, the terms and conditions of by the Electoral Registration Officer (Assam);